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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH ...

CP No.118/95 in OA-690/89

New Delhi, this 30th day of May, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman Hon'ble Shri P.T. Thiruvengadam; Member (A)

Shri Sunder Das - Table Das s/o late Shri Daulat Ram J-57, Hari: Nagar, New Delhi ... Applicant:

(in person)

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versus - 339

Shri B.K. Aggarwal General Manager, Northern Railway Baroda House, New Delhi

.. Respondent

ORDER(oral)

am 🗫 Shri Justice S.C. Mathur

The applicant alleges disobedience by respondent of the Tribunal's order passed in OA 0690/89 decided on:14.2.92. The applicant had earlier-filed CCP 450/93 decided on 23.4.94. The Tribunal had observed on 23.4.94 that the administration shad complied with the directions of the Tribunal. It had further observed that "We; schowever, make it clear that if there are any omission wing that behalf, the petitioner can bring the way. same to the notice of the authorities and get the necessary credit made in his account. Hence, nothing is required to be done in this case in regard top GPF also. The entire-matter thus stands concluded. $^{\prime\prime}$

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- 2. From this observation, it is clear that the Tribunal was of the opinion that so far as the compliance of the orders of the Tribunal was concerned, the same have been met. However, if the applicant felt that something was wanting, he should approach the administrative authority. The Tribunal did not reserve any right in the applicant to make another application for contempt. The present contempt petition is therefore misconceived.
- 3. In view of the above, the contempt petition is dismissed.

P.J. 20

(P.T. Thiruvengadam)

Member(A)

30.5.95

A mention

(S.C. Mathur) (S

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